## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2893 ANSWERED ON:07.12.2009 MONITORING IMPLEMENTATION OF NREGS Panda Shri Baijayant;Pradhan Shri Nityananda

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up an independent system to monitor implementation of National Rural Employment Guarantee Scheme(NREGS) in the rural sector;

(b) the percentage of the house holds that are covered all over India till date under this project;

(c) the extent to which the project helped the drought-hit households in 2008-09;

(d) whether certain lacunae have been detected in the effective implementation of this project; and

(e) if so, the details thereof alongwith the remedial steps taken/proposed to be taken to address this serious issue?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a): The Ministry has an independent system of monitoring of implementation of NREGA through National level Monitors (NLMs). Independent monitoring of NREGA by eminent citizens has also been approved. Professional Institutions like IITs, IIMs and Agricultural Universities have also been engaged for the process.

(b): Number of households which have been provided employment under NREGA was 2.10 crore during 2006-07, 3.39 crore in 2007-08, 4.49 crore in 2008-09 and 3.52 crore during 2009-10 (upto Oct`09).

(c): Drought affected districts were not declared by the Government of India in 2008-09. However, in 2008-09, 4.51 crore households were provided employment under NREGA.

(d) & (e) : Lack of awareness among the rural population about NREGA, delay in wage payment to the workers, issue of non-dated receipt for the application for demand of work, inadequate staff with the implementing agencies etc. have been brought to the notice of this Ministry. The Ministry has taken the following steps to address these issues:-

(i) Administrative expenditure limit under NREGA has been enhanced from 4% to 6% to strengthen and for capacity building of implementing agencies. Awareness generation through IEC activities have been taken up which include both print as well as electronic media.

(ii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. 8.13 crore bank/post office accounts have been opened so far.

(iii) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA

(iv) Independent Monitoring by eminent citizens has been approved.

(v) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.

(vi) To infuse transparency and accountability in NREGA a Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information. More than 8.4.crore job cards and 2.4. crore muster rolls have been up loaded on the web site.